

IN THE HIGH COURT OF JHARKHAND AT RANCHI

Cont. Case (Civil) No. 473 of 2018

Krishna Sharma & Ors.

... ..Petitioners

-Versus-

The State of Jharkhand & Anr.

... ..Opp. Parties

CORAM: THE HON'BLE MR. JUSTICE DR. S.N.PATHAK

(Through: Video Conferencing)

For the Petitioners : Mr. Rahul Kr. Advocate.

For the State : Mrs. Vandana Singh, Sr. S.C. III.

14/14.09.2020

In view of outbreak of COVID-19 pandemic, case has been taken up through Video Conferencing. Concerned lawyers have no objection with regard to the proceeding, which has been held through Video Conferencing today at 10:30 A.M. onwards. They have no complaint in respect to the audio and video clarity and quality.

Mrs. Vandana Singh, Sr. S.C. III representing the State submits that State is already in the process of compliance and the Gradation list is almost prepared. Due to present scenario COVID 19, it has been submitted that the entire D.S.E. Office has been tested positive and there is complete shut- down.

Six weeks' adjournment has been sought for compliance of the Court's order.

Permission is accorded.

Put up this case after six weeks.

No further adjournment shall be granted.

(Dr. S.N. Pathak, J.)

P.K.S.